

12.08 hrs.

**RE: MOTION FOR ADJOURNMENT**

**Shri Tangamani (Madurai):** Sir, let me make a representation

**Mr. Speaker:** Already, we have interrupted the business of the House. (Interruptions).

**Shri L. Achaw Singh (Inner Manipur):** Sir, I have raised a question of privilege.

**Mr. Speaker:** Hon. Members will look into the Order Paper. I am calling one after the other. What is the privilege motion? The hon Member will kindly resume his seat?

**Shri Tangamani:** I am not....

**Mr. Speaker:** When I once refuse a motion I always say that I do not stand on formalities. If I am convinced I will bring it up tomorrow. So far as these motions are concerned I have disallowed them as not within the jurisdiction of this House.

**Shri Tangamani:** The reason has not been stated, Sir.

**Mr. Speaker:** I am not bound to state the reasons.

**Shri Tangamani:** Because the whole question concerns a Member of Parliament, Sir. For the past 4 or 5 days. .... (Interruptions).

**Mr. Speaker:** I am not going to accommodate hon. Members. I do not make any difference between one Member and another Member or members of the general public. So far as law and order is concerned the Members of this House have no peculiar right; they cannot disobey an order, they are bound to obey the orders... (Interruptions.) I am going to make no distinction between one Member and another.... (Interruptions.) Order. Papers to be laid on the Table.

12.12 hrs.

**PAPERS LAID ON THE TABLE  
APPROPRIATION ACCOUNTS AND AUDIT REPORTS**

**The Minister of Finance (Shri Morarji Desai):** I beg to lay on the Table a copy of each of the following papers:—

- (i) Appropriation Accounts of the Defence Services for the year 1956-57 and the Commercial Appendix thereto.
- (ii) Audit Report, 1956 of Posts and Telegraphs under Article 151(1) of the Constitution and the Appropriation Accounts, 1956-57.
- (iii) Audit Report, 1956 of the Government of Delhi under Article 151(1) of the Constitution and the Finance Accounts, 1955-56. [Placed in Library. See No. LT-1270/59.]

**ANNUAL REPORT OF COAL BOARD**

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** I beg to lay on the Table a copy of the Annual Report of the Coal Board for the year 1957-58. [Placed in Library. See No. LT-1271/59.]

**AMENDMENTS TO MEDICINAL AND TOILET PREPARATIONS (EXCISE DUTIES) RULES**

**The Deputy Minister of Finance (Shri B. R. Bhagat):** I beg to lay on the Table, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of Notification No. G.S.R. 227, dated the 28th February, 1959, making certain further amendments to the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956. [Placed in Library. See No. LT-1272/59.]

12.13 hrs.

**MESSAGES FROM RAJYA SABHA**

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

- (i) "In accordance with the provisions of sub-rule (6) of rule